

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH  
COURT-I**

**Item 22**

**IA No. 493/22, 1610/23, 2268/23  
In**

**CP(IB) No. 73/Chd/Pb/2017  
(Admitted)**

**Under Section 9 & 54 & 60(5) IBC 2016**

**In the matter of:-**

Singhania International Ltd.

...Petitioner-Operational Creditor

Vs.

Sham Udyog Ltd. & Ors.

...Respondent-Corporate Debtor

**Present:-**

Mr. Gaurav Joshi, PCS for Liquidator in IA No. 493/22.

Mr. Narender Kumar, Liquidator in Person in IA No. 493/22 and Respondent in IA Nos. 1610/23 and 2268/23.

Mr. Vishist, Advocate for applicant in IA No. 1610/23.

Mr. Arpit Chawla, Advocate for Respondent No. 2-Punjab and Sind Bank in all the IAs.

Mr. Vishav Bharti Gupta, Advocate for Respondent-Indian Bank.

**IA No. 1610/23, IA No. 2268/23 and IA No. 493/22**

Reply has been filed by learned counsel for Respondent No. 1 in IA No. 1610/2023 vide Diary No. 02379/1 dated 06.09.2023, Reply has been filed by learned counsel for the Liquidator in IA No. 2268/23 vide Diary No. 03233/1 dated 17.10.2023, Affidavit of service has been filed by learned counsel for the Liquidator in IA No. 493/2023 vide Diary No. 00161/6 dated 06.09.2023 are taken on record. Learned counsel for Respondent No. 2 is directed to file the reply. Let the same be

filed within two weeks with a copy in advance to the counsel opposite. Last opportunity is granted. List the matter for arguments on 05.12.2023.

Sd/-

(Umesh Kumar Shukla)  
Member (Technical)

November 06, 2023

*PKA*

Sd/-

(Harnam Singh Thakur)  
Member (Judicial)